

**Central Administrative Tribunal  
Principal Bench, New Delhi**

CP No.334 of 2015  
IN  
OA No.1113 of 2015

This the 27<sup>th</sup> day of October, 2015

**HON'BLE MR. JUSTICE L.N. MITTAL, MEMBER (J)  
HON'BLE MR. SHEKHAR AGARWAL, MEMBER (A)**

Ranju Prasad, I.Po.S  
Aged about 51 years  
Advisor-cum-Secretary Finance (On Deputation),  
Haryana Government, Civil Secretariat,  
Room No.29, 9th Floor,  
Sector 2, Chandigarh,  
R/o H.No.196, S-7A, Chandigarh-110019.

.....Applicant  
(By Advocate : Shri O.P. Kalshian)

Versus  
Smt. Kavery Banerjee, I.Po.S  
Secretary,  
Ministry of Communication & I.T  
Department of Posts, Dak Bhawan,  
New Delhi-110001.

.....Respondent  
(By Advocate: Shri R.K. Sharma)

**ORDER (ORAL)**

**MR. JUSTICE L.N. MITTAL, MEMBER (J) :**

We have heard counsel for the parties and perused the case file.

2. The Order of the Tribunal was to consider and dispose of the applicant's representation by passing a reasoned and speaking order. Accordingly, the respondent has passed order dated 13.8.2015 annexed with the compliance affidavit. The order of the Tribunal has thus been complied with.

3. Counsel for the applicant contended that ACR of the applicant for the year 2000-2001 has already been upgraded and, therefore, it has been wrongly observed in the order dated 13.8.2015 that the said ACR could not be upgraded. However, this contention can be raised by challenging the

aforesaid order by filing fresh OA and not by way of contempt proceedings.

4. As far as contempt proceedings are concerned, Order of the Tribunal stands complied with, with passing of the aforesaid order dated 13.8.2015.

5. Resultantly, the instant Contempt Petition is disposed of as having been rendered infructuous and notice issued to the respondent stands discharged.

**(SHEKHAR AGARWAL)**  
**MEMBER (A)**

**(JUSTICE L.N. MITTAL)**  
**MEMBER (J)**

/ravi/